Dock Workers (Regulation of Employment) Act, 1948:—

Papers Laid

- (i) S.O. No. 1968, dated the 26th August, 1989, publishing the Calcutta Dock Clerical and Supervisory Workers (Regulation of Employment) Amendment Scheme, 1989.
- (ii) S.O. No. 1969, dated the 26th August, 1989, publishing the Calcutta Dock Workers (Regulation of Employment) Amendment Scheme, 1989.
- (iii) S.O. No. 2598, dated the 14th October, 1989, pub'ishing the Calcutta Chipping and Painting Workers (Regulation of Employment) Amendment Scheme, 1989.
- (iv) S.O. No. 3199, dated the 16th December, 1989, publishing the Dock Workers (Regulation of Employment) Amendment Scheme, 1989. [Placed in Library. For (i) to (iv) See No. LT-1030/90]

(Notification of the Ministry of Home Affairs)

MINISTER OF STATE THE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): Madam, I lay on the Table a copy (in English and Hindi) of the Ministry of Home Affairs Notification No. U. 14011/ 160/90 Delhi dated the 5th May, 1990 amenging the Order of Government of Irdia in the Ministry of Home Affairs, No. U-14011/160/ 89-Delhi (ii), dated the 6th January, 1990, under sub-section (3) of Section 490 of the Delhi Municipal Corporation Act, 1957. [Placed in Library. See No. LT- 1092/901

Notifications of the Ministry of Finance (Department of Economic Affairs)

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE

(SHRI ANIL SHASTRI): Madam, I lay on the Table—

on the Table

- I. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 507(E) dated the 23rd May, 1990, publishing the Post Office Time Deposit (Amendmert) Rules, 1990, under sub-section (3) of sction 15 of the Government Savings Banks Act, 1873. [Placed in Library. See No. LT—1093/90].
- II. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 508(E) dated the 23rd May, 1990, publishing the National Savings Certificates (VIII Issue) (Amendment) Rules, 1990, under sub-section (3) of section 12 of the Government Savings Certificate Act, 1959. (Placed in Library. See No. LT—1094/90)
  - I. Report and Accounts (1988-89) of the National Institute of Public Cooperation and Child Development, New Delhi and related papers.
  - 11. Report and Accounts (1988-89) of the Central Social Welfare Board, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): Madam, on behalf of Smt. Usha Sinha I lay on the Table a copy each (in English and Hindi) of the following papers:—

- I. (i) Annual Report and Accounts of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1988-89, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Institute.

- (iii) Statement giving reasons for the delay in laying the paper mertioned at (i) above. [Placed in Library. For (i) to (iii) See No. LT—1035/90]
- II. (i) Annual Report and Accounts of the Central Social Welfare Board, New Delhi for the year 1988-89, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Board.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. For (i) to (iii) See No. LT—1036/90)

## MESSAGE FROM THE LOK SABHA

Constitution (Scheduled Castes)
Orders (Amendment) Bill, 1990

SECRETARY-GENERAL: Madam, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 120 of the Rules of Procedure and Corduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 29th May, 1990, agreed without any amendment to the Constitution (Scheduled Castes) Orders (Amendment) Bill, 1990 which was passed by Rajya Sabha at its sitting held on the 8th May, 1990."

## TRADE UNIONS AND THE IN-DUSTRIAL DISPUTES (AMEND-MENT) BILL, 1988

अम एवं कल्याण मंत्री (श्री राम विलास पासवान): उपसभापति महोदया, मैं प्रस्ताव करता हूं कि—

"व्यवसाय संघ और श्रीबो-गिक विवाद (संशोधन) विधेयक, 1988 को वापस लेने की श्रनुमति दी जाए।"

The question was proposed.

PROF. CHANDRESH P. THAKUR (Bihar): Madam, I saw the Chairman and sought his permission that at the time of withdrawal of this Bill by the Labour Minister, I would like to make some observations.

So far as the details of the Bill are concerned, I have nothing to say. but the history of industrial relations legislation has been a series of abortive aftempts in this country. There is a vested interest at the moment. In terms of interest, a lot of people have a lot of ways of looking at it. There are serious problems with regard to working of ir.dustrial relations framework and some major amendments are due. Several attempts have been made, but one or the other, vested interest have been able to torpedo it. This is one more occasion when I would have thought that the bor. Labour Minister in his good judgement should have reviewed all these issues. He has consulted the Indian Labour Conference, he has been in touch with several agencies and another Bill-"The Participation of Workers in Maragement Bill, 1990-is being brought. But why was not a comprehensive Billin terms of an amendment Bill was brought before this House so that we are able to look into the problems of industrial relations in this country which will bring a tremendous change which is everdue ?...(Interruptions)...

THE DEPUTY CHAIRMAN: Let him make his suggestion.

PROF. CHANDRESH P. THA-KUR: The status of trade unions, the question of recognition of the trade unions and the question with regard to the industrial relations frame